

multiple delivery channels like NCS Portal, Employment Exchanges (Career Centres), Common Service Centre etc.

A Task Force on improving employment data was constituted and has recommended having regular surveys of establishments and households. The Ministry of Statistics and Programme Implementation is also conducting periodic labour force surveys to yield quarterly estimates on employment and unemployment.

Employment in organized and unorganized sectors

417. SHRI K. RAHMAN KHAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) what is the percentage of employment in the country in the organized and unorganized sectors;

(b) what is the criterion adopted to assess the employment in the unorganized sector; and

(c) what is the effect of demonetisation in the unorganized sector?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (c) Estimates of employment and unemployment are obtained through labour force surveys conducted by National Sample Survey Office (NSSO), Ministry of Statistics and Programme Implementation. As per the NSSO survey results, the distribution of these workers during 2011-12 is given below:—

(Figures in %)

Worker	Industry Sector		
	Unorganized	Organised	Total
Informal	82.6	9.8	92.4
Formal	0.4	7.2	7.6
TOTAL	83.0	17.0	100.0

The household survey are conducted by trained personnel of the NSSO and detailed questions are asked on the nature of economic activities undertaken by the household members. The schedule had questions relating to employment size of the employer and access to social security benefits which assisted in tabulating information on informal employment.

The Government has taken several steps for enhancing financial inclusion and reinforcing minimum wages to workers along with associated social security

benefits. It has organised several camps for opening of bank accounts of labourers for payment of wages. The number of camps organised by the Ministry is around 1.66 lakhs and over 53.6 lakh bank accounts of labourers were opened to facilitate payment of wages.

Settlement of PF/EPF, etc. on retirement

418. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that Government has decided to settle the PF/EPF, Gratuity etc. of retiring person on the day of retirement itself; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) Directions have been issued by Employees' Provident Fund Organisation (EPFO) to all its field offices to make the payment of Provident Fund and Pension to members of Employees' Provident Funds (EPF) Scheme, 1952 and Employees' Pension Scheme (EPS), 1995 on the date of retirement itself.

As regards settlement of Gratuity, as per Payment of Gratuity Act, 1972, the employer shall arrange to pay the amount of Gratuity within thirty days from the date it becomes payable to the person to whom the Gratuity is payable.

Number of employees in small and medium sized enterprises in the country

419. SHRI VIVEK GUPTA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the number of small and medium sized enterprises in the country having less than 50 employees;

(b) the number of women in the country, as per the Ministry data who are currently working in enterprises with less than or equal to 50 employees;

(c) how will the Ministry ensure that the employment preferences for women would not reduce with reference to the new Maternity Bill coming into force; and

(d) whether Government is planning to draft a Paternity Bill too, if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) As per 'Udyog Aadhar